Ü ITEM NO.49 REGISTRAR COURT. 2 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4266-4268/2014

RAM PRASAD Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC. Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents)

Date : 18/11/2014 These petitions were called on for hearing today.

For Petitioner(s) Mr. Pawanshree Agrawal,Adv.

Mr.Imtiaz Ahmed,adv.
M/s. Equity Lex Associates,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondent No.1 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

Four weeks time as last chance is given to the respondent Nos.2-5 to file the counter affidavit. The other served respondents shall also be at liberty to file the counter affidavit within the period provided above, whereafter no further extension shall be provided.

Signature Not Verified
Digitally signed by
Sushma Kumari Bajaj
Date: 2014.11.20
14:45:53 IST
Reason:

List again on 2.02.2015.

(M K HANJURA)
Registrar

SB